

ITEM NO.4

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 728/2015

ARJUN GOPAL &amp; ORS.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(WITH IA No. 72421/2019 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 24794/2020 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 178878/2018 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 76593/2019 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 119396/2017 - CLARIFICATION/DIRECTION and IA No. 13877/2019 - EXEMPTION FROM FILING O.T. and IA No. 178876/2018 - INTERVENTION/IMPLEADMENT and IA No. 10915/2019 - INTERVENTION/IMPLEADMENT and IA No. 4/2019 - INTERVENTION/IMPLEADMENT and IA No. 179554/2018 - INTERVENTION/IMPLEADMENT and IA No. 179145/2018 - INTERVENTION/IMPLEADMENT and IA No. 179036/2018 - INTERVENTION/IMPLEADMENT)

WITH W.P.(C) No. 891/2016 (PIL-W)

W.P.(C) No. 895/2016 (PIL-W)

W.P.(C) No. 899/2016 (PIL-W)

W.P.(C) No. 213/2017 (PIL-W)

Date : 03-03-2020 These matters were called on for hearing today.

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HON'BLE MR. JUSTICE SURYA KANT

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UPON hearing the counsel the Court made the following  
O R D E R

I.A. No.24794/2020 in Writ Petition (C) No.728/2015

Mr. Gopal Sankaranarayanan, learned senior counsel appearing for the petitioners/applicants, has brought to our notice violations of our earlier order(s) banning the use of certain chemicals in the fireworks by the manufacturers.

According to Mr. Sankaranarayanan, learned senior counsel, many of the respondents-manufacturers are using the same chemicals which have been banned by this Court under various orders. He also pointed out that many respondents-manufacturers are also not labeling their products as required by this Court's order dated 10.02.2017.

If the aforesaid allegations are true then there is no doubt that the respondents-manufacturers would be guilty of contempt of this Court.

We therefore issue notice to the respondents-manufacturers mentioned at page 10 of the instant application for directions viz., M/s Standard Fireworks, M/s Hindustan Fireworks, M/s Vinayaga Fireworks Industries, M/s Shree Mariamman Fireworks, M/s Shree Suryakalaa Fireworks and M/s Selva Vinayagar Fireworks, except respondent no.5, to show cause why they should not be punished for contempt of this Court for the alleged violation of this Court's earlier orders.

The Joint Director, Central Bureau of Investigation (CBI) at Chennai, is directed to make a detailed investigation regarding the alleged violation of this Court's earlier orders by the aforesaid respondents-manufacturers by using the ingredients which have been banned and by mislabeling their products contrary to the directions of this Court as stated in the instant application.

Order accordingly.

The Registry of this Court is directed to serve a copy of the instant application for directions upon the Joint Director, CBI at Chennai forthwith.

The Joint Director, CBI at Chennai, shall submit his/her report to this Court within a period of six weeks from the date of receipt of copy of this order.

List the matter after eight weeks.

(SANJAY KUMAR-II)  
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR